

CONSTITUTION (AMENDMENT)  
BILL\*

(Amendment of Article 21)

SHRI G. M. BANATWALLA:  
(Pounani): I beg to move for leave  
to introduce a Bill further to amend  
the Constitution of India.

MR. DEPUTY-SPEAKER: The  
question is:

"That leave be granted to intro-  
duce a Bill further to amend the  
Constitution of India."

*The motion was adopted.*

SHRI G. M. BANATWALLA: I  
introduce the Bill.

CANALISATION OF RAW JUTE  
PURCHASE BILL\*

SHRI P. RAJAGOPAL NAIDU  
(Chittoor): I beg to move for leave  
to introduce a Bill to canalise pur-  
chase of raw jute through the Jute  
Corporation of India Limited with  
a view to ensuring remunerative pri-  
ces to the jute growers and steady  
supplies to the jute manufacturers at  
stable prices.

MR. DEPUTY-SPEAKER: The  
question is:

"That leave be granted to intro-  
duce a Bill to canalise purchase of  
raw jute through the Jute Corpora-  
tion of India Limited with a view  
to ensuring remunerative prices to  
the jute growers and steady supplies  
to the jute manufacturers at stable  
prices."

*The motion was adopted.*

SHRI P. RAJAGOPAL NAIDU:  
I introduce the Bill.

CONSTITUTION (AMENDMENT)  
BILL\*

(Amendment of Eighth Schedule)

SHRI SAUGATA ROY (Barrack-  
pore): I beg to move for leave to  
introduce a Bill further to amend the  
Constitution of India.

MR. DEPUTY-SPEAKER: The  
question is:

"That leave be granted to intro-  
duce a Bill further to amend the  
Constitution of India."

*The motion was adopted.*

SHRI SAUGATA ROY: I intro-  
duce the Bill.

15. 05 hrs.

INDIAN TRUSTEESHIP BILL—  
Contd.

by Shri Arjun Singh Bhadoria

MR. DEPUTY SPEAKER: We  
now take up further consideration of  
the Indian Trusteeship Bill moved by  
Shri Arjun Singh Bhadoria. Shri  
P. Rajagopal Naidu to continue his  
speech.

SHRI P. RAJAGOPAL NAIDU:  
(Chittoor): Mr. Deputy-Speaker, Sir,  
I was saying the other day that even  
the trusts created traditionally were  
degenerating and, therefore, unless  
they were regulated, it was not possi-  
ble to run them properly.

In this Bill, the mover has been  
inspired by Gandhian philosophy and  
he wants to create all the properties,  
specially the companies, into trusts.  
His main aim is that the person can  
earn but, after earning, he should not  
have the authority to spend as he  
likes. Therefore, he wants all the  
income to be entrusted to the Go-  
vernment. It is a good principle.